

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

Thursday, the 5th day of March 2026 / 14th Phalguna, 1947
WP(PIL) NO. 43 OF 2026(S)

PETITIONER:

ANGEL SHARON, AGED 27 YEARS, DAUGHTER OF K.P.S. SURESH,
HATIKVAH, 61/A, MANNANTHURUTHU, P.O VARAPUZHA, ERNAKULAM,
PIN - 683 517.

RESPONDENTS:

1. U.T OF LAKSHADWEEP, REPRESENTED BY THE HON'BLE ADMINISTRATOR, P.O KAVARATTI, U.T OF LAKSHADWEEP, PIN - 682 555.
2. DISTRICT COLLECTOR, DISTRICT COLLECTORATE, U T OF LAKSHADWEEP, P.O.KAVARATTI, PIN - 682 555.
3. ADDITIONAL DISTRICT MAGISTRATE, U.T OF LAKSHADWEEP, P.O. KAVARATTI, PIN - 682 555.

Writ petition (public interest litigation) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(PIL) the High Court be pleased to stay the operation of EXHIBIT P1 order vide F.No.LD-23008/3/2026-GENL-GA-P dated 17-02-2026 banning vehicles on road on Wednesdays in entire Lakshadweep till this matter is finally decided.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(PIL) and upon hearing the arguments of M/S. K.P.S.SURESH & REENA SHARON SURESH, Advocate for the petitioner and of SRI. R.V. SREEJITH, SENIOR CENTRAL GOVERNMENT COUNSEL for the respondents, the court passed the following:

P.T.O.

SOUMEN SEN, C.J.

&

SYAM KUMAR V.M., J.

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W.P.(PIL) No. 43 of 2026
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Dated this the 5th day of March 2026

Appearance:

For the Petitioner : Mr. K.P.S. Suresh

For the Respondent : Mr. R.V. Sreejith

SOUMEN SEN, C.J.



The issue raised in this Public Interest Litigation is the same as the issue raised in W.P.(C) No. 6898/2016, which was adjourned to 16.03.2026 by the Hon'ble Justice Bechu Kurian Thomas, after recording the submission of the learned Standing Counsel that the impugned order, by which Wednesday of every week was declared as a "No Vehicle Day" in all the islands of Lakshadweep, would not be implemented until the period of Ramzan is over. However, when this matter was taken up today, the learned Standing Counsel

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placed before us Order No. F.No.LD-23008/3/2026-GENL-GA-P dated 24.02.2026, from which it appears that the competent authority has taken a decision not to enforce the impugned order until further notice.

2. The matter is adjourned by two weeks from date to enable the respondents to file an affidavit disclosing their stand on the issue. W.P.(C) No. 6898/2016 shall also be tagged along with this petition and shall be heard together. The Registry is directed to tag W.P.(C) No. 6898/2016 along with this petition.

3. Post on 19.03.2026.

Sd/-
SOUMEN SEN
CHIEF JUSTICE

Sd/-
SYAM KUMAR V.M.
JUDGE

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APPENDIX OF WP(PIL) 43/2026

Exhibit P1

**A TRUE COPY OF THE IMPUGNED ORDER BEARING NO.
F.NO.LD-23008/3/2026-GENL-GA-P DATED 17-02-2026 (ON
VEHICLES ON ALL WEDNESDAY)**

